

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S VARIEGATE PROJECTS PRIVATE LIMITED (PART IX) OPERATING IN POWER TRANSMISSION AND DISTRIBUTION AT HYDERABAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN No.	M/S VARIEGATE PROJECTS PRIVATE LIMITED (PART IX) PAN: AABCV3810F CIN: U45400TG2007PTC054795
2.	Address of the registered office	PLOT NO. 436, ROAD NO. 80 JUBILEE HILLS, PHASE III, HYDERABAD, Telangana, India - 500033
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Hyderabad
5.	Installed capacity of main products/ services	Activity stopped long back.
6.	Quantity and value of main products/ services sold in last financial year	Activity stopped long back.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by sending request to Resolution Professional: variegate.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by sending request to Resolution Professional: variegate.cirp@gmail.com
10.	Last date for receipt of expression of interest	22-03-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-03-2026
12.	Last date for submission of objections to provisional list	30.03.2026
13.	Date of issue of final list of prospective resolution applicants	04.04.2026

14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.04.2026
15	Last date for submission of resolution plans	22.04.2026
16	Process email id to submit Expression of Interest	<u>E-Mail: variegate.cirp@gmail.com</u>




Date: Hyderabad
Place: 14-03-2026

Dommeti Surya Rama Krishna Saibaba
Reg No: IBBI/IPA-003/IP-N00165/2018-2019/12106
Regi Add: Flat No. 104, Kavuri Supreme Enclave,
Kavuri Hills, Madhapur, Hyderabad-500081.
For M/s Variegate Projects Private Limited under CIRP



STATE BANK OF INDIA

City Centre Branch(13270), Banjara Hills, Hyderabad-500034.

DEMAND NOTICE

(Under Section 13 (2) of Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 Read with Rule (3) of the Security Interest (Enforcement) Rules, 2002.

A notice is hereby given that the following Borrower/s, Co-borrower & Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unreserved and as such they are hereby informed by way of this public notice.

Sr No	Name of the Borrower/Unit / Date of Notice / Date of NPA	Details of Properties / Address of Secured Assets to be Enforced	Amount outstanding
1	M/s. Sloka Granites & Exports, H. No. 61-B, Journalist Colony, Jubilee Hills, Hyderabad, Telangana - 500033. Guarantors: 1) Mr. Gugulothu Linga, Prop. M/s. Sloka Granites & Exports, H. No.8-1-299/70 Golconda, Telangana - 500008. 2) M/s. Aadya Earth Movers Relp. by Prop. Smt. Yalturi Yellamma, Guarantor to M/s. Sloka Granites & Exports, H.No.1-128, Gudurupadu, Khammam, Telangana-507003. A/c Nos: CC – 42359841829 Demand Notice Dated 11-03-2026, NPA Date : 31-12-2025.	Part-1 : Hypothecation of Stocks of Raw Materials, work in progress, and finished goods of Raw Granite, Receivables and Entire current assets of the firm both present and future arisen out of bank finance. Part-2 : Residential Plot admeasuring total area of 1000 Square Yards situated at Sy. No.130/A1 Part, H. No.1-7- 8/1, Polepalli Revenue Village, Khammam Rural, Near Karunagiri Church, By Pass Road, Khammam, Telangana-507163 standing in the name of Aadhya Earth Movers represented by its Proprietor Smt. Yalturi Yellamma, Boundaries: North: Road, South: Remaining Site of Mr.Chunduru Krishna, East: Road, West : Road.	Rs. 2,48,82,833/- as on 11.03.2026; Plus Interest, charges & incidental expenses thereon.

The steps are being taken for substituted service of notice. The above Borrower(s) and for their Guarantor(s) (whenever applicable)are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002.

Date: 11-03-2026, Place: Hyderabad.

Authorised Officer, State Bank of India

 UNITY Corporate Office:Centrum House, Vidyanagari Marg, Kalina, Santacruz (E) Mumbai - 400 098		Unity Small Finance Bank Limited POSSession NOTICE (FOR IMMovable PROPERTIES) SEE RULE 8(1)	
Whereas, the undersigned being Authorised Officer of Unity Small Finance Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned hereunder calling upon the following Borrower/Co-Borrowers/ Guarantors to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The following Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the following Borrower/Co-Borrowers/ Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrower/Co-Borrowers/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property described herein below and any dealing with the property shall be subject to the charge of Unity Small Finance Bank Limited for the amount mentioned herein below and interest thereon. The Borrower's/Co-Borrower's/ S' Guarantor's attention is invited to provisions of sub-Section 8 of Section-13 of the Act, in respect of time available, to redeem the secured assets.			
Name of the Borrower/Co-Borrowers/ Guarantors & Loan Account Number		Date of Demand Notice and Outstanding Amount	
1. Heritage Fresh Chicken Center Represented Through By Ganesh Koppu, 2. Ganesh Koppu, 3. Laxmi Barigela. Loan account number:- USFBHYDMSME000002473. Possession Type & Date: Symbolic Possession & Date: 10.03.2026		Demand Notice Dated 08-12-2025 For Amounting to Rs. 16,94,775.72/- (Rupees Sixteen Lakh Ninety-four Thousand Seven Hundred And Seventy-five And Seventy-two Paise Only) AS ON 05/12/2025 Plus Applicable Interest And Other Charges.	
Description Of The Properties Mortgaged/secured Asset(s) : All That The House No. 2-23, Ward And Block No. 2, Admeasuring 161.0 Sq. Yds Or 134.596 Sq. Mtrs, In Which The Plinth Area Of Rcc Roofing Is About 361.0 Sq. Fts In Which The Plinth Area Of Acc Roofing Is About 361.0 Sq. Fts, Situated At Mangalapalle Village, Amangal Mandal, Ranga Reddy District. , And As Follows - Boundaries (as Per Mortgage/sale Document): East : Seri Sandu And House Of Koppu Peddaihal; West : Colony Road; North : House Of K. Sailu And K. Jangaiah; South : Seri Sandu And House Of Koppu Aliluvu;			
1. K G B M S Construction Material Supply (borrower) Represented Through By Kantonipally Ganesh, 2. Kantonipally Ganesh, 3. Kantonipally Rajeshwari. Loan account number:- USFBHYDMSME000003928. Possession Type & Date: Symbolic Possession & Date: 10.03.2026		Demand Notice Dated 14-10-2025 For Amounting to RS. 37.06,392.84/- (RUPEES THIRTY SEVEN LAKHS AND SIX THOUSAND AND THREE HUNDRED NINETY TWO EIGHT FOUR ONLY) AS ON 14/10/2025 Plus Applicable Interest And Other Charges.	
Description Of The Properties Mortgaged/secured Asset(s) : Schedule-I - All That Pieces And Parcel Of Immovable Property The Open Plot No.889, Admeasuring 135 Sq.yds., Situated "Irvens Gold Leaf" In Sy.no.302, 302/5, 308, 308/4 & 308/5 Situated At Dasaripally Village, Kandukur Mandal, Ranga Reddy District And Bounded As Follows :- Boundaries (as Per Mortgage/sale Document): East : Plot No.874, West : 30-0 Wide Road, North : Plot No.890, South : Plot No.888; Schedule-II - All That Pieces And Parcel Of Immovable Property The Open Plot No.890, Admeasuring 135 Sq.yds., Situated "Irvens Gold Leaf" In Sy.no.302, 302/5, 308, 308/4 & 308/5 Situated At Dasaripally Village, Kandukur Mandal, Ranga Reddy District And Bounded As Follows:- Boundaries (as Per Mortgage/sale Document): East : Plot No.873, West : 30-0 Wide Road, North : Plot No.891, South : Plot No.889			
1. Rakesh Chicken Market, 2. Pabba Lavanya, 3. Pabba Sai Kumar. Loan account number USFBHYDLOAN000005012037 & CFSHLYDLOAN000005002891, Possession Type & Date: Physical Possession & Date: 12.03.2026		Demand Notice Dated 09-06-2025 & 13-06-2025 For Amounting to Rs. 10,10,646.18/- (Rupees Ten Lakh Ten Thousand Six Hundred And Forty-six And Eighteen Paise Only) As On 06/06/2025 & Rs. 22,34,791.30/- (Rupees Twenty-two Lakh Thirty-four Thousand Seven Hundred Ninety-one And Paise Thirty Only) AS ON 06/06/2025 Plus Applicable Interest And Other Charges.	
Description Of The Properties Mortgaged/secured Asset(s) : All That The House Bearing NO.7-47/1, Admeasuring 60 Sq.yards, Or Equivalent To 50.16 Sq.mtrs, Having Plinth Area Of 540 Sq.feet, With R.c.c. Roof, Situated At Jalpally Village, Balapur Revenue Main Dal, (I-orm Ely Under Sarooranagar Revenue Mandal), Rang/ Reddy District, Under. Jalpally Gram Panchay At, Now It's Constitution Of. Jalpally Municipality, (assessment NO.1194025937), And Bounded As Follows:- Boundaries (as Per Mortgage/sale Document): East: 20'-0" Wide Road, West: Plot Nos.62 & 63, North: Plot No. 58/part, South: Plot No. 58/A			
1. Vainshavi Dairy Farm Represented Through By O Srinu, 2. O Srinu, 3. Vaggu Nagamani. Loan account number:- USFBHYDLOAN00000514736. Possession Type & Date: Symbolic Possession & Date: 10.03.2026		Demand Notice Dated 23-12-2025 For Amounting to Rs. 20,80,448.52/- (Twenty Lakh Eighty Thousand Four Hundred And Forty-eight Rupees And Fifty-two Paise Only) As On 05/12/2025 Plus Applicable Interest And Other Charges.	
Description Of The Properties Mortgaged/secured Asset(s) : All That Piece And Parcel Of The Immovable House Bearing No. 19-4, Admeasuring 95.03 Sq. Yds, Pti No. 1204104319, In Which Ground Floor Rcc Roofing Plinth Area 621.0 Sq. Fts, Situated At Amangal Village, Amangal Municipality & Mandal, Ranga Reddy District. Boundaries (as Per Mortgage/sale Document): East: House Of V.R. Raju; West : Road, North : House Of Chandra Reddy; South : House Of V. Lalamma;			
Date: 14/03/2026. Place: Telangana		SD/-, Authorised Officer- Unity Small Finance Bank Limited	



पंजाब नैशनल बैंक
punjab national bank

PUNJAB NATIONAL BANK
BRANCH OFFICE: ASSET RECOVERY MANAGEMENT BRANCH, HYDERABAD
6-3-865, 1st Floor, My Home Juppally, Ameerpet, Green Land, Hyderabad-500016, Mobile No: 9538536789, E-Mail: cs4732@pnb.bank.in

E - AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

SCHEDULE OF THE SECURED ASSETS						
S. No.	Name of the Branch	Description of the Immovable Property Mortgaged	A) Dt. of Demand Notice u/s 13(2) of SARFESI ACT 2002	A) Reserve Price	Date/Time of E-Auction	Details of the encumbrances known to the secured creditors
	Name of the Account		B) Outstanding Amount	B) EMD		
	Name & Addresses of the Borrower/Guarantors Account		C) Possession Date u/s 13(4) of SARFESI ACT 2002	C) Bid Increase Amount		
1	BO: ARMB HYDERABAD (473200) Annadatha Agro Services Pvt Ltd, Plot No.103, Lakshmi Towers Block-B, Plot No.413, Road No.9, Anjaneya Nagar, Moosapet, Hyderabad-500018, Telangana State.	All that the Cold Storage Factory – Plant & Machinery, Land & Building (G+4 Floors) belonging to M/s Annadatha Agro Services Pvt. Ltd. which is situated at Kasyapuram Village, Sy.No.107/5, abutting to Addanki-Reningavaram Road, Kasyapuram Village, Gram Panchayat, J. Parguluru Mandal, Prakasam Dist., Andhra Pradesh-523201. The area of property is Ac.1.00Gts (4840Sq. Yds) registered at sub District Markapuram in Addanki SRO and bounded by: North: Land of Dhulipalla Hanumantha Rao. South: Addanki to Reningavaram Road. East: Land of pallapothu Lakshminarayana. West: Land of Challaigunda Narayanamma.	D) Nature of Possession Symbolic/ Physical/ Constructive A) 01.01.2024 B) Rs.3,43,59,222.21 with further interest and other charges from 01.01.2024 C) 24.04.2024 D) Physical Possession	A) Rs. 2,29,00,000/- B) Rs.22,90,000/- C) Rs.2,00,000/-	30/03/2026 From 11.00 AM to 4.00 PM	It is requested that Bidders should to their own due-diligence prior to bidding. No encumbrance is known to the bank

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

(1) The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". (2) The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. (3) The Sale will be done by the undersigned through e-auction platform provided at the Website <https://banknet.com> @ 11.00 AM. For detailed term and conditions of the sale, please refer <https://banknet.com> & www.pnb.bank.in.

Date: 12.03.2026, Place: Hyderabad

Sd/- Authorized Officer, Punjab National Bank, Secured Creditor

 EQUITAS SMALL FINANCE BANK LTD (Formerly Known As Equitas Finance Ltd) Corporate Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002				
POSSESSION NOTICE (U/s. Rule 8 (1) - for Immovable Property)				
Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13(12) read with [Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon." The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."				
Sl. No.	Name of the Borrower(s)/ Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Possession Taken Date
1.	LOAN No.:700010192282 Branch : MANCHERIAL BORROWER_NAME : Mr/Mrs Tamtam Venu Kumar GUARANTOR/s_NAME: Mr/Mrs Thamutam Saramma	The Existing A.C.C. Roofed House With Bearing No 21-61-119/21/71/1, Cn. Plot No .1104042895, Admeasuring 129.51 Sq.Yards Or 108.29 Sqr.Mtrs And Plainth Area 351.43 Sqr Fts Situated At Malkapur Village, Ntpoquerterslocality, Godavarikhani, Ramagundam, Peddapalli, At, T.S. North By: H.No.21-61-119/21/A/1 Of Puranam Sammakka, South By: CC Road, East By: Open Place Of Bollu Yadagiri, West By: H.No.21-61-119/21/71/1/12 Of Ummagani Sathamma.	20-12-2025 and Amount Rs.4,96,971	09-03-2026
Date: 14-03-2026 Place: Karimnagar			Sd/-Authorized Officer, Equitas Small Finance Bank Ltd	

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S.E. RAILWAY SCRAP SALE THROUGH E-AUCTION

No.: SER/HQ-STOR/SALE/(DSP/L)/1/2025-26 SALE/7 Date: 13.03.2026

Additional E-Auction Programme

Division	Additional E-Auction date
Adra Division	On 19.03.2026, 25.03.2026 & 27.03.2026

N.B.: Please visit website : www.ireps.gov.in/e-Auction for details of e-Auction schedule and catalogue.

(PR-1304) **Principal Chief Materials Manager**

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VijayaVadwa Zone, Corporate Services Department,
*** 31-23-1A, PVR Complex , 1st Floor, Beside BSNL Bhavan,**
Chuttugutta, Vijayawada, A.P.-520004,Phone Number: 0866-2467762
e mail: vijayawada.csd@bankofindia.bank.in

PUBLIC NOTICE

Bank of India is organizing "MEGA SAMJHAUTA CAMPAIGN" during 16th to 20th March-2026 to settle the NPA loan accounts of borrowers under One Time Settlement (OTS) at all its branches/Zones and FGMOs across the country. The SAMJHAUTA DAY is specially designed for the NPA Borrowers who could not repay their loan in time due to distress in business/medical condition of the borrower or any other genuine reason. Our Bank is having special OTS schemes to settle small value accounts and mid-size accounts through which special and good discounts are offered to the borrowers whose accounts are NPA. We appeal all the borrowers whose accounts are NPA to come forward to avail this Golden opportunity by settling NPA loan accounts during "MEGA SAMJHAUTA CAMPAIGN" 16th to 20th March 2026.

Sd/- Zonal Manager,VIJAYAWADA ZONE



Bank of Baroda

**GADDIANARAJAN BRANCH: Ch. No. 11-13-904/1, Plot No. 3D,
Survey No. 7/D, Green Hills Colony, Road No. 2, Saroomnagar,
Hyderabad- 500035. Email: gaddianaraj@bankofbaroda.com**

ABBREVED VEHICLE E-AUCTION NOTICE

Notice is hereby given to the public in general and in particular to the to the Borrower (s), and Guarantor (s) that Bank has repossessed/sale the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Loan Agreement executed by the parties and Vehicle will be sold on "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in above mentioned auction(s). The details of Borrower(s)/Guarantor(s) Vehicle/ Total Dues/Reserve Price-Auction date & Time, EMD and Bid Increase Amount are mentioned below.

Name & Address of the Borrower: Mr. Chikkula Upender S/o.Chikkula Venkateswarlu					
Amount Due	Description of the Vehicle	Reserve Price	EMD	Minimum Bid Increase Amount	
Rs. 13,07,363.51 (Rupees Thirteen Lakhs Seven Thousand Three Hundred Sixty Three and Paise Fifty One Only) as on 28.02.2026 + Other Charges	TATA CURVV/ PURE + S BSVI- PH2, FLAME RED COLOR YEAR Of Manufacture 05/2025 Engine No. RVTRN21EUX M95522, Odo meter reading 10061 KMS. Vehicle is in Good Condition.	Rs. 9,50,000/-	Rs. 95,000/-	Rs. 10,000/-	

VEHICLE AUCTION THROUGH ONLINE MODE: <https://baaneknet.com/> Date/Day/Time of E-Auction: **16.04.2026** The Saturday 2.00 P.M to 6.00 P.M. Last date of submission of BID: **16.04.2026 before 4.00 P.M.** The intending purchasers/bidders may inspect the Vehicle on **07.04.2026 to 15.04.2026** during the time **11.00 A.M. to 01.00 P.M.** (At Parking Yard : Bright Security Management Services Ltd, Plot No.480, Road No.5A, Gopal Nagar, Kukatpally, Hyderabad-500 085, Telangana State). For online Auction process please contact the Authorized Officer on Tel No.: **9959123288 and 9953165646, 9561178510.**

Date: 13.03.2026
Place: Hyderabad

**Sd/- Authorised Officer,
BOB, Gaddianarajan Branch**



HDFC BANK

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Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, J-Think Techno Campus,
Kanjurmarg (East), Mumbai – 400042.

Registered Office: HDFC Bank House,
Senapati Bapat Marg, Lower Parel (West),
Mumbai - 400 013 and having one of its office as

SALE INTIMATION AND NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loans/Overdraft Against Securities

Due to persistent default by the Borrowers in making repayment of the outstanding dues per agreed loans / facilities terms, the below loan accounts are classified as NPA (Non-Performing Asset). The Bank has issued loan recall notice to these Borrowers, including the final sale notice on the below-mentioned date whereby Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard.

The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after **21st March 2026** for recovering the dues owed by the Borrowers to the Bank. The Borrowers are hereby notified to treat this as a notice of sale in compliance of section 176 of the Indian Contract Act, 1872. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 10 th Mar 2026	Date of Sale Notice
1	XXXXXXXXXX8228	K MAHESH ROHIT	20,11,04	11-03-2026
2	XXXXXXXXXX1765	GOLLA VENKATA RAJASEKHARA RAO	1,96,50	11-03-2026

Date : 14.03.2026

Place : TELANGANA

Sd/-

HDFC BANK LTD.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S VARIGATE PROJECTS PRIVATE LIMITED (PART IX) OPERATING IN POWER TRANSMISSION AND DISTRIBUTION AT HYDERABAD (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl.No.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest

M/S VARIGATE PROJECTS PRIVATE LIMITED (PART IX), PAN: AABCVC3810F, CIN: U45400TG2007PTC054795

Plot No. 436, Road No. 80 Jubilee Hills, Phase III, Hyderabad, Telangana, India- 500033

Not Available

Hyderabad

Actively stopped long back.

Actively stopped long back.

Company does not have any employee on roll as per records available with RP.

Can be sought by sending request to Resolution Professional: varigate.cirp@gmail.com

Can be sought by sending request to Resolution Professional: varigate.cirp@gmail.com

22-03-2026

27-03-2026

30.03.2026

04.04.2026

07.04.2026

22.04.2026

E-Mail: varigate.cirp@gmail.com

Dommetti Surya Rama Krishna Saibaba

Reg No: IBBI/IPA-003/IP-N00165/2018-2019/12106

Regd Add: Flat No. 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500081.

For M/s Varigate Projects Private Limited under CIRP

Date: 14-03-2026

Place: Hyderabad

104, Kavuri Supreme Enclave,
Kavuri Hills, Madhapur, Hyderabad-500081.



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